## High Court of Sikkim

Record of proceedings

## I.A. No. 01 of 2025 in Crl. A./2/2025/(Filing No.)

Pritam Sharma Applicant

**VERSUS** 

State of Sikkim Respondent

Date: 23-04-2025

CORAM: THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

For Applicant Mr. N. Rai, Senior Advocate (Legal Aid Counsel).

Mr. Pradeep Tamang, Advocate.

For Respondent Mr. Yadev Sharma, Additional Public Prosecutor.

Mr. Sujan Sunwar, Assistant Public Prosecutor.

## **ORDER**

## Rai, J.

Heard on I.A. No.01 of 2025, which is an application under Section 5 of the Limitation Act, 1963, seeking condonation of 50 days delay by the Applicant in filing the Appeal.

Learned Additional Public Prosecutor is present for the Respondent on advance Notice and waives formal Notice. He seeks to file response to the I.A. *supra*.

Let response be filed within two weeks from today. List on 19-05-2025.

Judge 23-04-2025 Judge 23-04-2025

ds/to/sdl